dependent of that, we have already sent a note. I am not able to say when and how.

राजनैतिक पीड़ितों के आश्रितों को छात्रवृत्तियां

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*५८६. { श्री भक्त दर्शन : श्री पाणिग्रही : श्री रामम् : डा० राम सुभग सिंह : श्री हेम राज :

क्या शिक्षा मंत्री २२ अगस्त, १९५९ के तारांकित प्रश्न संख्या ६८१ के उत्तर के सम्बन्ध में एक ऐसा विवरण सभा पटल पर रखने की कृपा करेंगे जिसमें निम्न जानकारी दी गई हो :—

(क) राजनैतिक पीड़ितों के आश्रितों को शिक्षा सम्बन्धी सुविधायें देने की जो योजना स्वीकार की गई थी उससे अब तक किन-किन राज्य सरकारों ने सहमति प्रकट की है ।

(ख) उन्होंने उसे कार्यान्वित करने के लिए अब तक क्या कार्यवाही की है ;

(ग) प्रत्येक राज्य सरकार को भारत सरकार द्वारा इस योजना के अन्तर्गत अब तक कितना अनुदान दिया जा चुका है ; और

(घ) सारे देश में इस योजना के कार्यान्वय के लिए कौन से प्रभावपूर्ण कदम उठाये जा रहे हैं ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) : (क) और (ख). विवरण सभा-पटल पर रख दिया गया है [देखिये परिशिष्ट २, अनुबन्ध संख्या ६६]

(ग) अभी तक कुछ नहीं ।

(घ) जो राज्य अभी सहमत नहीं हुए है उन से कहा जा रहा है कि वे यथोचित कार्यवाही शीघ्र करें ।

श्री भक्त दर्शन : इस विवरण से यह ज्ञात होता है कि अधिकांश राज्यों में अभी तक इस पर विचार किया जा रहा है या आंकड़े एकत्र किये जा २ हैं और शायद यह पूरा वर्ष धीरे धीरे समाप्त हो जाये । अतः मैं जानना चाहता हूं कि केन्द्रीय शिक्षा मंत्रालय की ओर से क्या इस बारे में राज्य सरकारों पर कोई जोर दिया जा रहा है कि इसे जल्दी से जल्दी लागू किया जाये ?

डा० का० ला० श्रीमाली : जी हां, बराबर जोर दिया जा रहा है । हम उन को याददेहानी कर रहे हैं और कुछ कार्रवाई की भी गई है । म आशा करता हूं कि इस वर्ष के अन्त तक काफी राज्यों में इस स्कीम को लागू कर दिया जायेगा । लेकिन यह तो सदस्य महोदय जानते हैं कि आखिरकार काम तो राज्य सरकारों को ही करना है, हम तो सहायता कर सकते हैं ।

श्री हेम राज : राज्य सरकारों ने पोलिटिकल सफरर्स के कई क्लासेज बनाये हैं यानी जिन को सिर्फ छः महीने की सजा हुई थी या एक साल की, दो साल, चार साल की सजा हुई थी, और उन का विचार है कि छः महीने वालों की पेंशन बिल्कुल बन्द कर दी जाये । तो मैं जानना चाहता हूं कि जो पोलिटिकल सफरर्स की इतनी कैटेगरीज बनाई गई हैं उन सब को मदद दी जायेगी या कि खास कैटेगरीज को ही दी जायगी ।

डा० का० ला० श्रीमाली : इस प्रश्न का उत्तर मैं पहले दे चुका हूं । हम ने पोलिटिकल सफरर्स की व्यवस्था कर दी है और सब राज्यों को लिखा था कि वे भी उस के मुताबिक सहायता करें । अगर आप स्टेटमेंट को देखेंगे तो पायेंगे कि ज्यादातर राज्यों ने इसे स्वीकार कर लिया है ।

श्री वाजपेयी : जो केन्द्र द्वारा प्रशासित हैं उन में इस योजना के लागू करने के सम्बन्ध में कोई प्रगति हुई है ?

डा० का० ला० श्रीमाली : काफी प्रगति हुई है। अगर आप स्टेटमेंट को देखेंगे तो आप को इस का पता चल जायेगा।

Shri Panigrahi: May I know the nature of the concessions which the children of the political sufferers are going to derive from this scheme?

Mr. Speaker: A statement has been made.

Dr. K. L. Shrimali: It is a very long statement—about 3 pages. The details have still to be worked out by many of the State Governments.

Shri Neswi: May I know what the Mysore Government has done in this respect

Mr. Speaker: Various State Governments?

Dr. K. L. Shrimali: It is in the statement. For the benefit of the hon. Member, I may read it. The revision of the existing State scheme, in order to bring it into line with that proposed by the Government of India, has been carried out and awaits final approval of the State Government.

Shri Sonavane: What are the reasons for the delay in accepting this scheme? We have already given away 12 years of our Independence and we are slow in giving these concessions to the political sufferers.

Dr. K. L. Shrimali: As far as the Government of India is concerned, there has been no delay on our part. As soon as the matter was discussed in Parliament, the Government took a decision and the decision was communicated to the State Governments. We have placed funds at their disposal. Actually, the schemes have to be implemented by the State Governments. We have written to the State Governments. I hope hon. Members will take up this matter with the respective State Governments.

Shri Goray: The hon. Minister said that political sufferer has been defined. Does the definition include Goans who have suffered for the cause of Goa?

Dr. K. L. Shrimali: I have answered this question at an earlier stage. If you like, I will read it again. A political sufferer means a person who suffered imprisonment or detention of not less than 6 months, or who died or was killed in action or in detention or was awarded capital punishment or became permanently incapacitated due to firing or lathi charge, etc., or lost his job or means of livelihood or a part or whole of his property on account of participation in the national movement for the emancipation of India.

Shri Hem Barua: May I know whether a political sufferer, in order to establish all these conditions has to obtain a certificate from a certain political party and if so, whether the Government are aware of the fact that nepotism is likely to creep into the entire procedure?

Dr. K. L. Shrimali: Naturally the State Governments will have to satisfy themselves that the persons who are the recepients of these benefits satisfy the conditions which have been laid down.

Shri Hem Barua: My question has not been answered. I want to know whether certificates are to be obtained from a certain political party—Congress party, I mean. I want to be frank.

Dr. K. L. Shrimali: I have not been able to follow the question.

Mr. Speaker: Whether it is necessary that a certificate should be obtained only from the Congress party?

Dr. K. L. Shrimali: That is not said in the definition. Anybody who has fought for the Independence of the country will be entitled to scholarships irrespective of political affiliation.

Shri Hem Barua: The question is, how to establish whether a person has suffered.

Mr. Speaker: We are going into evidence. The hon. Minister has already stated that the State Governments will make such enquiries as might be necessary. Of course, if the Congress Party is in a position to give the information, they will take it. Hon. Member also may give information.

Shri Surendranath Dwivedy: It is not a question of information. There is a condition in certain States that to establish this they must get a certificate from the Secretary of the Congress Committee.

Mr. Speaker: Is it so?

Dr. K. L. Shrimali: To which State is the hon. Member referring? If he lets me know, I will make enquiries in this matter. I have no information about this.

श्री भक्त दर्शन : अध्यक्ष महोदय, कम से कम मुझे एक प्रश्न पूछ लेने दीजिये, क्योंकि मूल प्रश्न मेरा है ? यह जो विवरण दिया गया है उसके अनुसार हमारे देश के जो १४ बड़े राज्य हैं उनमें से केवल १० के बारे में इसमें सूचना दी गई है तो मैं जानना चाहता हूं कि जो ४ राज्य बम्बई, केरल, पश्चिमी बंगाल और जम्मू व कश्मीर के हैं और जिनके कि बारे में कोई जिक्र नहीं किया गया है तो क्या वहां की सरकारें एसा नहीं चाहती हैं या वे अलग से काम कर रही हैं ?

डा० का० ला० श्रीमाली : हम ने उन्हें भी लिखा है कि इसके बारे में जितनी जल्दी हो सके व निर्णय लें ।

Taxes Due from Kanpur Mill Owners

*587. **Shri S. M. Banerjee:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 1228 on the 8th September 1959, regarding taxes due from Kanpur Mill Owners and state:

(a) for how long the sum of arrears of Rs. 4·80 crores has been due; and

(b) what further progress has been made in the recovery of this amount?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) The figures of Rs. 4.80 crores represent the total of arrears due from various persons and these have been outstanding for varying periods from 1947-48 to 1958-59.

(b) The recovery of a sum of Rs. 66·35 lakhs has been held up on account of writs. Of the balance a sum of Rs. 36·47 lakhs has been recovered since 1st April 1959.

Shri S. M. Banerjee: Since the amount recovered is only Rs. 36 lakhs, may I know what further steps are being taken to recover the balance, and the names of the concerns from whom this money is outstanding?

Shrimati Tarkeshwari Sinha: All steps provided under the Income-tax Act have been and are being taken depending on the facts and circumstances of the case, but so far as Kanpur is concerned, the Central Board of Revenue has made arrangements with the U.P. Government for the appointment of special revenue officers exclusively for income-tax collection work at Kanpur. I will not be able to give the names.

Shri S. M. Banerjee: I wanted the names of the concerns, I do not want the name of the individuals.

An Hon. Member: Why not?

Shri S. M. Banerjee: Because the money actually pertains to income-tax, Wealth Tax and Gift Tax. In respect of income-tax they may not give the names, but what about the Wealth Tax and the Gift Tax? I want the names because this is a huge amount.

Shri Vajpayee: Names should be given.

Mr. Speaker: No, no. Names need not be given.

Shri Braj Raj Sinha: Has the attention of the Finance Minister been